

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-540(PB)/2017**

**IN THE MATTER OF:**

State Bank of India

.... Applicant/Petitioner

Vs.

Su Kam Power Systems Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 28.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**


**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Petitioner/Applicant : Ms. Misha, Mr. Siddhant Kant, Advocates

**ORDER**

Notice to show cause for 6<sup>th</sup> December, 2017 to the respondents be issued as to why this petition be not admitted. Process dasti.

List the matter on 6<sup>th</sup> December, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

28.11.2017  
V.Sethi